

ITEM NO.27

COURT NO.14

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.10515/2019

(Arising out of impugned final judgment and order dated 15-01-2019 in LPA No.20/2019 passed by the High Court of Delhi at New Delhi)

FOOD CORPORATION OF INDIA

Petitioner(s)

VERSUS

CENTRAL INFORMATION COMMISSIONER & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.68273/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.68274/2019-EXEMPTION FROM FILING O.T.)

Date : 06-05-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s)

Mr. Abhay Kumar, AOR
Mr. Saurabh Mishra, Adv.
Ms. Neetu Jain, Adv.
Mr. Vineet Kumar Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing certified copy of the impugned judgment and official translation are allowed.

Learned counsel for the petitioner has drawn our attention to paragraphs 11 and 12 of the Judgment of this Court in *Girish Ramchandra Deshpande Vs. Cen. Information Commissioner & Ors.*¹ to contend that even disciplinary

proceedings initiated and action taken against employees would fall under "personal information" as defined in Clause (j) of Section 8(1) of the Right to Information Act, 2005.

Issue notice.

The operation of the directions contained in the impugned order to disclose the information is stayed.

(POOJA ARORA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER